

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

\*\*\*

O.A.792/99.Dt.of Decision : 27-05-99.

Abdul Ravoof

.. Applicant.

Vs

1. The Supdt. of Post Offices,  
Tenali Division,  
Tenali-522 201.
2. The Postmaster General,  
Vijayawada Region,  
Vijayawada-520 002.
3. Shri P.Veera Reddy
4. The Chief Postmaster General,  
A.P.Circle, Hyderabad-1.

.. Respondents.

Counsel for the applicant : Mr.T.V.V.S.Murthy

Counsel for the respondents : Mr.V.Vinod Kumar, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI JUSTICE D.H.NASIR : VICE CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.T.V.V.S.Murthy, learned counsel for the applicant and Mr.V.Vinod Kumar, learned counsel for the respondents.



..2/-

2. The applicant in this OA who was previously holding the post of BCR Postal Assistant is now posted as APM in the same post office and one Mr.S.Raghuramaiah is now posted ~~wise~~ him as BCR PA, Rapalle H.O. The applicant contends that he is requesting for a request transfer to be posted at Tenali or Gunnur. The respondents did not consider his request. But posted him as APM, Rapalle <sup>where</sup> ~~when~~ he is already holding the post of BCR PA. Mr.S.Raghuramaiah is senior to him and instead of posting him as APM, Rapalle he is posted as BCR PA. This is irregular.

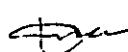
3. This OA is filed challenging his posting as APM, Rapalle and also praying for a direction to post him either at Tenali or Gunnur.

4. The applicant has filed a representation in this connection dated 22-5-99 (Annexure-V). The applicant has not been transferred from Rapalle. He is only retained at Rapalle in some other post. That post also carries the same pay. Hence, the applicant cannot resist to work as APM, Rapalle. However, his request for posting him at Tenali or Gunnur should be considered at the appropriate time whenever there is a vacancy in accordance with the rules sympathetically.

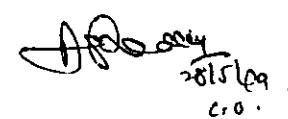
5. With the above direction the OA is disposed of at the admission stage itself. No costs.



(R.RANGARAJAN)  
MEMBER (ADMIN.)

  
(D.H.NASIR)  
VICE CHAIRMAN.

Dated : The 27th May, 1999.  
Dictated In the Open Court

  
28/5/99  
C.O.

Copy to:

1. JOHN
2. HHRP M(A)
3. HOSJP M(J)
4. D.R.(A)
5. SPARE

1ST AND 2ND COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD.  
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN  
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWA  
MEMBER (J)

DATED: 27/5/99

ORDER/ JUDGEMENT

MA./RA./SP./NO.

IN

C.A. NO 792/99

ADMITTED AND IN TERM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

(7 copies)

*27/5/99*  
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*27/5/99*

